

MC No. 12 of 2014
IN WA No. 8 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Senior Advocate, present for
the applicants.

Shri R Jha, Advocate, present for respondent.

Heard.

By means of this application, the applicants
have sought condonation of 118 days delay in filing
the writ appeal against the judgment and order dated
28.10.2013, passed by the learned single Judge, in
WP(C)No. 140 of 2012.

Delay has been sufficiently explained in the
application supported by affidavit of Lt. Col. K
Rajasekar. The grounds mentioned in the application
supported by affidavit remain un-controverted.

Therefore, delay condonation application is
allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 12 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 13 of 2014
IN WA No. 8 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 8 of
2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 14 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 185 days delay in filing the writ appeal against the judgment and order dated 05.09.2013, passed by the learned single Judge, in WP(C)No. 162 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 14 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 15 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 185 days delay in filing the writ appeal against the judgment and order dated 05.09.2013, passed by the learned single Judge, in WP(C)No. 257 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 15 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 16 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 202 days delay in filing the writ appeal against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 123 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 16 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 17 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 202 days delay in filing the writ appeal against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 193 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 17 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 18 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 202 days delay in filing the writ appeal against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 124 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 18 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 19 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 185 days delay in filing the writ appeal against the judgment and order dated 05.09.2013, passed by the learned single Judge, in WP(C)No. 216 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 19 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 20 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 202 days delay in filing the writ appeal against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 122 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 20 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 21 of 2014
IN WA No. _____ of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the applicants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

By means of this application, the applicants have sought condonation of 202 days delay in filing the writ appeal against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 192 of 2013, whereby, said Court has directed that the case of the writ petitioners shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Perused the affidavit filed in support of the application. The delay has been sufficiently explained.

Therefore, delay condonation application is allowed. Delay in filing the writ appeal is condoned.

Misc. Case No. 21 of 2014 stands disposed of.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 25 of 2014
IN WA No. 11 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 11 of
2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

MC No. 401 of 2013
IN WA No. 48 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 48 of
2013.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

PIL No. 6 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SP Das, Advocate/petitioner is present in person.

Shri SC Shyam, Senior Advocate, present for respondents No. 1,2 and 4.

Shri ND Chullai, Senior GA, present for the respondents No. 5, 6 and 7.

Shri K Paul, Advocate, present for respondent No.8.

Shri US Borgohain, Advocate, present for respondent No. 9.

Shri R Jha, Advocate, present for respondents No. 10 and 13.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file counter affidavits.

List after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 162 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 05.09.2013, passed by the learned single Judge, in WP(C)No. 162 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. 8 of 2014
IN WP(C)No. 140 of 2012

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Senior Advocate, present for
the appellants.

Shri R Jha, Advocate, present for respondent.

Heard.

This writ appeal is directed against the
judgment and order dated 28.10.2013, passed by the
learned single Judge, in WP(C)No. 140 of 2012,
whereby, said Court has allowed the writ petition
and discharge order passed against the writ
petitioner (present respondent) has been set aside,
and it has been further directed that the disability
pension be paid to the writ petitioner.

Admit the appeal.

List for final hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. 9 of 2011

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri W Sangma,
counsel for the appellant. List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. 11 of 2014
IN WP(C)No. 292 of 2012

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri N Mozika, Advocate, present for the appellants.

Shri R Jha, Advocate, present for private respondent No. 1.

Shri R Deb Nath, CGC, present for respondent No. 2.

Heard.

This writ appeal is directed against the judgment and order dated 04.03.2014, passed by the learned single Judge, in WP(C)No. 292 of 2012, whereby, said Court has held that the termination of the writ petitioner (present respondent No. 1) is not in accordance with law.

Learned counsel for the writ appellant argued that the view taken by the learned single Judge is erroneous as the appellant is the competent authority to pass the order by which service of the writ petitioner stood terminated.

Admit the appeal.

Respondent No. 1 is represented by his counsel Shri R Jha and respondent No. 2 is also represented by its counsel Shri SC Shyam, Senior Advocate.

List this writ appeal for hearing as and when this Bench is available.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. 34 of 2013
IN WP(C)No. 154 of 2012

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri P Yobin,
counsel for the appellant. List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. 48 of 2013
IN WP(C)No. 44 of 2012

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Ms NG Shylla, Advocate, present for the appellant.

Shri VGK Kynta, Senior Advocate, present for respondent No. 1.

Shri HL Shangreiso, Advocate, present for respondent No. 3.

Affidavit has been filed on behalf of the appellant stating that for interim arrangement a resolution has been passed on 17.02.2014 by the Syiem and its Dorbar. Copy of said resolution has been annexed as Annexure 1 to the affidavit dated 21.03.2014. Same be taken on record.

Adjourned at the request of the learned counsel for respondent No. 3. List this appeal for hearing after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 257 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 05.09.2013, passed by the learned single Judge, in WP(C)No. 257 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 123 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 123 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 193 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 193 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 124 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 124 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 216 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 05.09.2013, passed by the learned single Judge, in WP(C)No. 216 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 122 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 122 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. _____ of 2014
IN WP(C)No. 192 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri A Khan, Advocate, present for the appellants.

Shri R Mazumdar, Advocate, present for respondents.

Heard.

This writ appeal is directed against the judgment and order dated 19.08.2013, passed by the learned single Judge, in WP(C)No. 192 of 2013, whereby, it has been directed that the writ petitioners case shall be treated as covered under judgment and order dated 25.05.2012 passed in WA No. 1 of 2011.

Learned counsel for the appellants submitted that the writ appellants are aggrieved to the extent of arrears of Nursing allowance directed to be paid.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
31.03.14

WA No. 30 of 2013

31.03.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE SR SEN**

Due to the hearing on WA No. 17 of 2013, this case could not be taken up today.

List this present Writ Appeal for hearing after 3(three) weeks.

**Judge
(Hon'ble Mr. Justice SR Sen)**

CHIEF JUSTICE

V Lyndem

WA No. 31 of 2013

31.03.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE SR SEN**

Due to the hearing on WA No. 17 of 2013, this case could not be taken up today.

List this present Writ Appeal for hearing after 3(three) weeks.

**Judge
(Hon'ble Mr. Justice SR Sen)**

CHIEF JUSTICE

V Lyndem

WA No. 44 of 2013

31.03.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE SR SEN**

Due to the hearing on WA No. 17 of 2013, this case could not be taken up today.

List this present Writ Appeal for hearing after 3(three) weeks.

**Judge
(Hon'ble Mr. Justice SR Sen)**

CHIEF JUSTICE

V Lyndem